



2026:AHC:26265

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1887 of 2026

Buddha Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pravesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Order passed under Section 24 of the U.P. Revenue Code, 2006 is under challenge.
2. Against aforesaid order, statutory alternative remedy is available to the petitioner to file an appeal as provided under sub-Section (4) of Section 24 of the U.P. Revenue Code, 2006.
3. Accordingly, the writ petition is dismissed on the ground of availability of statutory alternative remedy.

(Prakash Padia,J.)

February 6, 2026

Swati